

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT  
LOK SABHA  
UNSTARRED QUESTION NO. 2310  
TO BE ANSWERED ON 09.05.2016**

**ASSESSMENT CESS IN EPFO**

**2310. SHRI SUSHIL KUMAR SINGH:**

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Employees' Provident Fund Organisation has issued standing instructions/orders with regard to time limits to deliver speaking orders in assessment cases;**
- (b) if so, the details thereof;**
- (c) whether instances of non-compliance of the said instructions/orders have been noticed/reported during each of the last three years and the current year; and**
- (d) if so, the details thereof along with the action taken against the erring officials and also for strict compliance of the said orders, State/UT-wise?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)**

**(a) & (b): No, Madam. However, advisory guidelines have been issued for time to time by Employees' Provident Fund Organisation (EPFO) on the issue of regularization of assessment proceedings. These guidelines indicate that assessment proceedings should be disposed of preferably in 3 to 6 months' time.**

**(c) & (d): Time-frame for delivering assessment orders have not been specified by EPFO. However, disposal of assessment cases is monitored and reviewed by the higher authorities in EPFO.**

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